

[Mr. Speaker]

Ordinance, 1971 (Ordinance No. 21 of 1971) promulgated by the President on the 3rd November, 1971."

The motion was negatived.

MR. SPEAKER: The question is:

"That the Bill to provide for the establishment of a Road Transport Corporation for the Union territory of Delhi, and, for that purpose, further to amend the Road Transport Corporations Act, 1950, and the Delhi Municipal Corporation Act, 1957, and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The question is:

"That clauses 2 to 8, First Schedule, Second Schedule, Third Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 to 8, First Schedule, Second Schedule, Third Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI RAJ BAHADUR: Sir, I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

MR. SPEAKER: We will now take up the Private Members' business.

11-30 hrs.

UNION TERRITORIES SECONDARY EDUCATION BILL*

SHRI SAMAR GUHA (Contai): I beg to move for leave to introduce a Bill to provide for better organisation and development of secondary education in the Union territories specified in the First Schedule to the Constitution.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for better organisation and development of secondary education in the Union territories specified in the First Schedule to the Constitution."

The motion was adopted.

SHRI SAMAR GUHA: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 74 and insertion of new articles 74A, 74B, etc.)

SHRI FATESINGHRAO GAEKWAD (Baroda): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI FATESINGHRAO GAEKWAD: I introduce the Bill.

11-31 hrs.

RE. CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

(Insertion of new sections 250A, 250B, etc.)

MR. SPEAKER: Shri Amar Nath Chawla.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): The Code of Criminal Procedure is under the consideration of the Joint Committee of the two Houses, and I request the Hon. Member not to introduce this. The Joint Committee would consider his suggestion. I have

* Issued in Gazette of India Extraordinary part II, section 2, dated 17-12-71.